

Court No. - 3

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 16150 of 2020

Petitioner :- Suo-Moto Inre Right To Decent And Dignified Last Rites/Cremat

Respondent :- State Of U.P. Thru Additional Chief Secretary Home And Ors.

Counsel for Petitioner :- Abhinav Bhattacharya, Ajit Singh, Anjani Kumar Mishra, Ashish Kumar Agarwal, Atul K. Singh, Atul Kumar Singh, Digvijay Singh Yadav, Jaideep Narain Mathur (Ac, Nadeem Murtaza, Onkar Singh, Pradeep Kumar Singh, Seema Kushwaha, Sharad Bhatnagar

Counsel for Respondent :- C.S.C., A. S. G., Anurag Kumar Singh, Ashok Shukla, Dr. Ravi Kumar Mishra, Manjusha, Pranjal Krishna, Satyaveer Singh

Hon'ble Rajan Roy, J.

Hon'ble Jaspreet Singh, J.

Mr. Abhinav Bhattacharya, learned Amicus informs that he has received a phone call from Ms. Seema Kushwaha, learned counsel appearing for the victim's family that she is not available today.

Mr. Pranjal Krishna, learned counsel assisting Mr. S.V. Raju, learned Senior Advocate appearing for the State informs that Mr. S.V. Raju was hospitalized and has been discharged only yesterday, as such, he is unable to appear before the Court today. He seeks adjournment.

On being asked as regards the SOP, he informs that the matter is under process and very soon, the same shall be finalized and notified.

On the request of the learned counsel for the parties, the matter shall now come up on 20.09.2022.

Mr. Anurag Kumar Singh, learned counsel for the CBI shall file an affidavit of some competent Officer indicating the progress in the trial.

Let a status report be also requisitioned from the learned Trial Court through the District Judge, Hathras as to the status of Sessions Trial No.583 of 2020 before the next date.

[Jaspreet Singh, J.] [Rajan Roy, J.]

Order Date :- 30.8.2022

Santosh/-